

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1534**  
ANSWERED ON 12.12.2023

**INCIDENTS OF FIRE IN ELECTRIC VEHICLES**

**1534. SHRI HIBI EDEN:**

Will the Minister of **HEAVY INDUSTRIES** भारी उद्योग मंत्री be pleased to state:

- (a) whether the Government has the details and the number of incidents of fire in vehicles due to the defective battery in hybrid electric vehicles, plug-in hybrid electric vehicles and other battery-operated electric vehicles manufactured in the country;
- (b) if so, the details thereof including the number of deaths occurred as a result of the same, State/UTwise and the reasons therefor;
- (c) whether the Government is taking any measures including adequate testing facilities for imported components for EVs to ensure their assimilation with domestic conditions and if so, the details thereof;
- (d) whether there is any expert committee to enquire into the above issues; and
- (e) whether the Government has issued necessary instructions on the defaulting companies, if so, the details thereof and if not, the reasons therefor?

**ANSWER**  
**THE MINISTER OF STATE FOR HEAVY INDUSTRIES**  
**(SHRI KRISHAN PAL GURJAR)**

(a) & (b): Yes Sir, as per information received from the Ministry of Road Transport and Highways, incidents of fire accidents have been reported in Electric two-wheelers, manufactured by Okinawa Autotech, Pure EV, Jitendra Electric Vehicles, Ola Electric and Boom Motors.

(c): Yes Sir, the prototypes / components of electric vehicles are tested by the test agencies notified under Rule 126 of Central Motor Vehicles Rules, 1989, for compliance to standards notified by MoRTH.

(d): Yes Sir, MoRTH had constituted an investigating team of independent experts from DRDO, Indian Institute of Science (IISc) Bengaluru, and Naval Science & Technological Laboratory (NSTL) Visakhapatnam to investigate into the root cause of fire and recommend remedial measures.

Ministry of Road and Transport and Highways had also constituted a committee of experts to suggest formulation of safety standards for the battery and its components, BMS and related systems in electric vehicles. Based on the recommendation of the committee, Ministry of Road Transport and Highways vide S.O. 4567(E) dated 28<sup>th</sup> September, 2022 has brought amendment to the Automotive Industry Standards, AIS:156 [Specific requirements for L (a motor vehicle less than four wheels and quadricycle) category electric power train vehicles] and

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AIS:038 (Rev 2) [Specific Requirements for M Category, (a motor vehicle with at least four wheels used for carrying passenger) N Category (a motor vehicle with at least four wheels used for carrying goods) Electric Power Train Vehicles] to prescribe Technical Requirements for Traction Battery of L, M and N Category of Electric Power Train Vehicles. The said Amendments are applicable from 1<sup>st</sup> December, 2022 and some clauses of these AIS standards will be effective from 31<sup>st</sup> March, 2023.

(e): Yes Sir, MoRTH had issued the draft notification, vide G.S.R 659 (E) dated 25th August 2022, for the requirements of Conformity of Production (COP), in respect of all categories of Electric vehicles including Quadricycles, E- rickshaws, two wheelers, and four wheelers.

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